

ing in the 'Hindustan Times' dated 2 April, 1990;

(b) if so, the reaction of Government to the various observations made therein; and

(c) the final decision taken by Government in regard to the construction of Tehri Dam?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) and (c). the various alternatives to the Tehri Dam Project have been fully studied and evaluated by the Project authorities and it has been considered that the Tehri Hydro-electric Project, as presently under construction, is the most suitable alternative taking all the factors into account.

[*Translation*]

Adulteration in Cement

9934. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether cement manufactures are adulterating clay in cement;

(b) whether the buildings constructed by such cement have short life span; and

(c) if so, the action being taken by Government to check adulteration in cement?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) (a) Calcined clay pozzolana satisfying requirements of IS: 1344-1981 is permitted to be used to the extent of 10-25% in the manufacture of portland pozzolana cement (PPC), which should satisfy the requirements of IS: 1489-1976.

(b) Buildings constructed with cement satisfying the requirements of IS: 1989-1976 do not suffer from any shortening of life span.

(c) Under the Cement (Quality control) Order 1962, as amended in the year 1983, the standard mark of the Bureau of Indian Standard (Erstwhile ISI) for cement became compulsory w.e.f. 1.7.1983. the Bureau of Indian Standards (BIS) is operating compulsory certification for the application of ISI mark to 11 types of cement, including Portland Pozzolana Cement (PPC), covered by IS:1489-1976. The quality of cement manufactured to IS:1489-1976 standard and certified by BIS is satisfactory.

[*English*]

Outstanding Amount of R. E. C. Against States

9935. SHRI NANDU THAPA: Will the Minister of ENERGY be pleased to state:

(a) whether many States have not returned the loans advanced to them by the Rural Electrification Corporation;

(b) if so, the total amount due to be recovered from various States by the Rural Electrification Corporation State-wise; and

(c) the steps being taken to recover the outstanding dues?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Some of the State Electricity Boards have defaulted in the payment of dues to the Rural Electrification Corporation (REC).

(b) The state-wise outstanding dues of REC as at the end of April, 1990 to be recovered from the various State Electricity Boards are as under:-

(i)	Bihar	Rs. 1496 lakhs
(ii)	Orissa	Rs. 1837 Lakhs
(iii)	Uttar Pradesh	Rs. 150 Lakhs
(iv)	RE Cooperatives	Rs. 167 Lakhs
		Rs. 3652 lakhs

(c) The matter for realisation of the outstanding dues has been taken up by the Corporation at the highest level.

News item captioned "Coal Traders Trying to Retain Monopoly"

9936. SHRI VASANT SATHE: Will the Minister of ENERGY be pleased to state:

(a) whether the attention of government has been drawn to the newsitem captioned "Coal Traders trying to retain monopoly" appearing in the 'Economic times' dated 23 March, 1990;

(b) if so, the facts in this regard;

(c) the steps contemplated for effective implementation of the policy of distribution of coal through a network of stockyards and the remove the deficiencies in the operation of stockyards and made them viable for operators and economical for those who are served by these stockyards; and

(d) the number of stockyards proposed to be set in Maharashtra during the current year and their locations?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) There are at present 51 stockyards in operation in different States in the country.

coal India Ltd. is not contemplating at present closure of any stockyard. On the contrary, effects are being made to open more stockyards to cater to the requirement of the consumers.

(c) Operation of stockyards is regulated as per the terms and conditions of the contract between CL and the stockyard operators. CIL had taken steps to ensure strict compliance with the terms and conditions of the contract through close monitoring. Proper quality of coal by rail is supplied to the stockyards.

(d) One stockyard of CIL is already in operation at Kalyan in Maharashtra. The coal company is conducting feasibility study for opening of stockyards at Nasik, Boisar, Anmednagar and Akola during the current year.

Demonstration by DESU Employees

9937. SHRI P. M. SAYEED: Will the Minister of ENERGY be pleased to state:

(a) whether the DESU karamchari Union staged a demonstration in front of DESU Headquarters in the second week of April, 1990;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to meet their demand?